

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

C.P. (IB)/90(CH)2024

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Anshul Gupta

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 09.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Amod K. Dalela, Advocate

ORDER

Compliance of the order dated 18.04.2024 has not been made. It is stated by the learned counsel for the petitioner that he has e-filed the compliance affidavit vide diary No.0404116011612024/1 but on checking, neither the same is available on DMS portal nor it is physically available. Therefore, he is directed to check the status of the same with the Registry and get reflected/uploaded the same before the next date of hearing. Last opportunity is granted for making the compliance of the order dated 18.04.2024 failing which the petition will be dismissed.

List the matter on 20.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**